

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO.21(ND)/2014  
CA NO.

CORAM:

SH. R.VARADHARAJAN  
Hon'ble Member (J)



Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY: Mr. Anesh Khurana  
Vs

M/s. ILPEA Paramount Ltd. & ors.

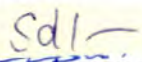
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of  
the Companies Act 2013.

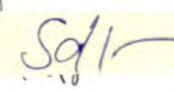
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AMIT BANSAI	Adv.	RESPONDENT no. 2, 5, 6-13	
2.	Kamal Agwani	PCA	R-3	
3.	AKHIL KUSHRESTHA	Adv.	R-2, 5, 6-13	Habit Khunoy
4.	Sourabh Kalia, Adv		Petitioner	
5.	Palash Agwani, Adv			

**ORDER**

Both sides are present. Learned Counsel for the Petitioner represents that request for adjournment has already been moved in the matter and the same has also been served on the other side. Learned Counsel for the Respondent has no serious objection to the adjournment being granted. In the circumstances, matter is adjourned to 26.07.2017.

Post the matter on 26.07.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)